

IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT
BEFORE SHRI PAWAN SINGH, JUDICIAL MEMBER AND
DR. ARJUN LAL SAINI, ACCOUNTANT MEMBER
ITA No. 441/SRT/2022 (AY: 2017-18)
(Hearing in Virtual Court)

Rashmi Kamal Shah, "Yash Kamal" Plot No. 35, Chikuwadi, Opp. G.I.D.C. Guest House, Haria Hospital Road, Vapi-396195. PAN: AZXPS 0936 M	Vs.	Pr.C.I.T., Valsad.
APPELLANT		RESPONDEDNT

Assessee by	Shri Hardik Vora, Advocate
Department by	Shri SM Keshkamat, CIT-DR
Date of hearing	03/07/2023
Date of pronouncement	03/07/2023

Order under Section 254(1) of Income Tax Act

PER: PAWAN SINGH, JUDICIAL MEMBER:

1. This appeal by the assessee is directed against the order of learned Principal Commissioner of Income Tax, Valsad [in short the Id. Pr.CIT] dated 30/03/2022 passed under Section 263 of the Income Tax Act, 1961 (in short, the Act) for the Assessment Year (AY) 2017-18.
2. This appeal came up for hearing on today i.e. 03/07/2023. At the outset of hearing, the learned Authorised Representative (Id. AR) of the assessee submits that he is not pressing various grounds of appeal and may be allowed to withdraw the present appeal. The Id. AR of the assessee further submits that no addition in pursuance of direction of Id. Pr.CIT

under Section 263 of the Act is made in the assessment order passed under Section 143(3) rws 263 of the Act.

3. On the other hand, the learned Commissioner of Income Tax- Departmental Representative (Id. CIT-DR) for the revenue has raised no objection, if the appeal is assessee is permitted to be withdrawn. Considering the prayer of the Id. AR of the assessee, we permit the assessee to withdraw the present appeal.
4. In the result, this appeal of assessee is dismissed as withdrawn.

Order pronounced on 03/07/2023 in open court at the time of hearing.

Sd/-
(Dr. ARJUN LAL SAINI)
ACCOUNTANT MEMBER

Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER

Surat, Dated: 03/07/2023

**Ranjan*

Copy to:

1. Assessee –
2. Revenue -
3. Pr.CIT
4. DR
5. Guard File

By Order

Sr. Private Secretary, ITAT Surat